

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 59

TCP 68/2014

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 03.01.2024

NAME OF THE PARTIES: SUNIL KAPUR V/s R.K. PAPER
INDUSTRIES PVT. LTD.

Section 397-398 of the Companies Act, 2013

ORDER

1. Learned Counsel for the Petitioner present.
2. Mr. Mahesh Athavale, Advocate appeared for the Respondent.
3. Learned Counsel for the Petitioner informs that they are exploring the settlement and valuer has been appointed to proposed the price of the share for their exchanging. However, certain informs has to be received. Learned Counsel for the Respondent informs that the information to the all correspondence has been supplied. However, it is the claim of the Petitioner and accordingly, submits that value of share of the Respondent Company shall be dispensed on the stand of the Petitioner qua that property.
4. This Bench considers that both parties work so to resolve the matter completely.

5. Both Counsel seeks time.

6. List this matter on **27.02.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sapna

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)